

(c) the reasons for ignoring the needs of the deep sea fishing industry, which is the basis of our marine exports ; and

(d) whether the value of the gold this sector ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) The steps taken include programmes relating to prawn farming, deep sea fishing, modernisation of processing facilities, quality improvement and market promotion.

(b) Schemes sanctioned for the benefit of fishermen include supply of insulated fish boxes, subsidy for outboard motors, installation of fish landing platforms. There are Schemes of State Governments and Agriculture Ministry.

(c) Attempts to develop deep sea fishing industry include allowing the charter of foreign fishing vessels followed by schemes for facilitating acquisition of vessels, training facilities, survey of deep sea resources, joint ventures with foreign collaboration and 100% export oriented schemes for deep-sea fishing.

(d) This part of the question is not clear.

Amount Spent by AEPC on Member of its Executive Committee for Joining Official Delegations for MFA, GATT

2948. SHRI M. RAJASHEKHARA MURTHY : Will the Minister of COMMERCE be pleased to state :

(a) whether any member of the Executive Committee of Apparels Export Promotion Council accompanies or joins the official delegations for MFA, GATT etc. ; and

(b) if so, the name of such member and the amount spent by the AEPC during the past three years separately for each delegation ?

THE MINISTER OF STATE IN THE

MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) The Chairman of the Apparels Export Promotion Council accompanied the official delegation for MFA negotiations to Geneva in 1981. No other member of the Executive Committee of the Council accompanied any official delegation to GATT for MFA negotiations.

(b) The Apparels Export Promotion Council spent Rs. 34,184.39 towards deputation of Shri Mohanjit Singh, the then Chairman of the Council in 1981.

तम्बाकू निर्यातकों को नये लाइसेंस

2949. श्री चतुर्भुज : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या तम्बाकू निर्यातकों को नये लाइसेंस नहीं दिए जा रहे हैं ;

(ख) यदि हाँ, तो तम्बाकू निर्यातकों के कितने आवेदन पत्र उनके मंत्रालय के विचाराधीन पड़े हैं ;

(ग) क्या भारतीय तम्बाकू कम्पनियाँ, जो स्वयं तम्बाकू खरीदती हैं। नये लाइसेंस जारी किए जाने में बाधा खड़ी करती हैं ताकि भारत में ही तम्बाकू की खपत हो और उसके मूल्य बढ़ने न पायें ; और

(घ) यदि हाँ, तो गत चार वर्षों के दौरान तम्बाकू कम्पनियों के अतिरिक्त व्यक्तिगत तौर पर तम्बाकू का निर्यात करने वाले लोगों के नाम क्या हैं और तत्सम्बन्धी अन्य ब्योरा क्या है ?

वाणिज्य मंत्रालय में और पूति विभाग में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) और (ख) तम्बाकू का निर्यात खुले सामान्य लाइसेन्स के आधार पर होता है। तथापि, निर्यातकों को अपने आपको तम्बाकू बोर्ड के पास पंजीकृत करना अपेक्षित है। तम्बाकू बोर्ड ने 1983-84 के लिए पंजीकरण की मंजूरी केवल ऐसी कम्पनियों

को, जिसमें विभिन्न निर्यातक भी शामिल हैं, देने का निर्णय किया है जोकि नियमों की सभी शर्तों को पूरा करते हैं तथा उपजकर्ताओं को भुगतान करने में बूके नहीं हैं। तम्बाकू बोर्ड द्वारा इस वर्ष के दौरान निर्यातकों के रूप में पंजीकरण के लिए प्राप्त 251 आवेदनों में से 203 आवेदकों का पंजीकरण हो गया है।

(न) ऐसा कोई उदाहरण नहीं बताया गया।

(ब) प्रश्न नहीं उठता।

Increase in Ratio of Currency to Monetary Expansion

2950. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

(a) whether ratio of currency to monetary expansion moved upto 59.7 per cent in 1983-84 from 58.4 per cent in 1982-83, as analysed in an article published in the 'Economic and Political Weekly' dated May 19-26, 1984 ; and

(b) if so, the reasons therefor and the steps taken by Government to improve the situation in 1984-85 ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) The ratio of currency to monetary expansion (ME) tends to fluctuate from year to year reflecting the preference of the public for holding their financial assets in the form of currency. In 1983-84, the slight increase in the ratio appears to be on account of larger rural incomes resulting from higher agricultural production. With a view to regulating liquidity in the first half of the financial year 1984-85, the Reserve Bank of India has raised the statutory liquidity ratio (SLR) from 35 per cent to 35.5 per cent with effect from July 28, 1984 and to 36 per cent with effect from September 1, 1984.

Introduction of Modern Machines and Techniques in Tea Industry for Using Less Energy

2951. SHRI N. DENNIS : Will the

Minister of COMMERCE be pleased to state :

(a) whether Union Government realise that there is dire need to introduce modern machines and techniques in the tea industry that would use up less energy than now ;

(b) if so, whether some suggestions have been submitted by the Indian Tea Association in this regard ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) to (c). The question of introducing modern machines and techniques in the tea industry so as to conserve energy, has been under discussion by the tea industry with the Tea Board. One of the terms of reference of Task Force set up by the Tea Board, is to study the operations of various items of tea machinery and to suggest improvement in their design so as to achieve increased output, reduction in energy consumption, etc.

Tardy Processing of Applications for Revision of Pensions

2952. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether he is aware of the tardy processing of applications submitted by the Central Government pensioners consequent on the Supreme Court's judgement and implementation of the orders issued by his Ministry in this behalf on 22 October, 1983, 22 November, 1983 and 3 December, 1983 ;

(b) whether all this is causing great harassment and pecuniary loss to these retired employees ; if so, whether he proposes to direct all authorities concerned, viz the various Accountants-General, Pay and Accounts Officers, and other disbursing Officers concerned to expedite the disposal of all pending applications and set a target date for the same ;

(c) if not, the reasons therefor ; and